

**Irregularities in Bharat Dynamics Ltd.,  
Hyderabad**

**1572. SHRI MUKHTIAR SINGH  
MALIK:  
SHRI S. N. MISRA:**

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have since inquired into the working of Bharat Dynamics Ltd., Hyderabad during the last four years;

(b) if so, the nature of irregularities which have come into the notice of Union Government; and

(c) the steps taken to improve the Undertaking?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI RAM NIWAS MIRDHA): (a) to (c). Bharat Dynamics Limited is a wholly Government owned public sector undertaking under the administrative control of the Ministry of Defence. No irregularity into the working of this Undertaking has come to the notice of this Ministry. The question of inquiring into its working does not therefore arise.

**Pak move for Bilateral talks on Kashmir Issue**

**1573. SHRI MUKHTIAR SINGH  
MALIK:  
SHRI YAMUNA PRASAD  
MANDAL:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister of Pakistan has suggested to the Indian Prime Minister to hold bilateral discussions on Kashmir question in the near future; and

(b) if so, the reaction of the Indian Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) The Prime Minister of Pakistan is reported to have made statements that Pakistan was ready to hold talks on Kashmir with India under the Simla Agreement.

(b) India's stand on Kashmir and the Simla Agreement is well-known. The Simla Agreement envisages bilateral discussions on Kashmir after implementation of normalisation measures and in the context of the establishment of durable peace. As the House is aware, talks on the implementation of normalisation measures are yet to be completed.

**Pak proposal in U.N. to make Nuclear Free Zone in South Asia**

**1574. SHRI MUKHTIAR SINGH  
MALIK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

(a) whether Government have seen the Press Report on the 21st August, 1974 wherein it has been stated that Pakistan has come out with the proposal that U.N. General Assembly should take up the question of making South Asia a Nuclear-Free Zone;

(b) if so, the broad outlines of the proposal; and

(c) Government of India's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) Yes, Sir.

(b) Pakistan would like the General Assembly to endorse the concept of a nuclear-weapon-free zone in South Asia, which could, ~~water also~~, entail a system of verification and inspection on nuclear programmes of countries in the region.

(c) In the view of the Government of India, the motivation of Pakistan in putting forward the proposal is obviously propagandistic. In order that the UN General Assembly may take a

correct decision, India has tabled a draft resolution which adopts a positive and constructive approach to the question of creation of a nuclear-weapon-free zone in an appropriate region of Asia, after consultation among the countries concerned.

**P.L.O. to set up Government in Exile**

**1575. SHRI H. N. MUKHERJEE;  
SHRI SARJOO PANDEY:**

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state.

(a) whether Government are maintaining any contact at any level with P.L.O led by Mr Arafat;

(b) whether Government are aware of the decision of P.L.O. to set up a Government in exile; and

(c) if so, the stand of Government of India with regard to Palestinian question in present context?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS):** (a) In view of Government's well-known stand in support of the Palestinian cause, there have been contacts with the PLO leadership through diplomatic channels, as in the recent case of India's co-sponsorship of the item entitled "The Question of Palestine" in the current UN General Assembly Session. There is also in Delhi an Arab League Office dealing with Palestinian affairs and the P. L. O.

(b) Government are aware of reports to this effect.

(c) Government's stand is well known. There can be no just settlement of the West Asia problem unless Israel vacates all Arab territories occupied by armed aggression and restores to the Palestinian people their legitimate rights.

**Delay in settling retirement dues of employees in Marine Department of Calcutta Port Commissioners**

**1576. SHRI K. SURYANARAYANA:** Will the Minister of **SHIPPING AND TRANSPORT** be pleased to state:

(a) whether there is abnormal delay in settling the retirement dues of the employees in the Marine Department of the Calcutta Port Commissioners,

(b) the minimum and maximum time lag between the retirement of an employee and the payment of the dues during the last three years; and

(c) whether any special consideration is shown to employees hailing from outside Calcutta for settlement of dues to obviate the need for periodical visits to Calcutta for the purpose?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI):**

(a) No, Sir.

(b) Depending upon the receipt of complete set of documents, normally payments are made within six months. Some delay takes place in cases of settlement concerning deceased employees due to time taken in getting police verification reports and completion of estate duty formalities.

(c) The Port Commissioners' Provident Fund and Pension Rules do not provide for any special consideration to any category of employees in respect of pension settlement. However, every effort is made by the Port Commissioners to avoid hardship to the employees concerned.

**Strengthening Homoeopathy Treatment in the Country**

**1577 DR. SARADISH ROY** Will the Minister of **HEALTH AND FAMILY PLANNING** be pleased to state:

(a) whether Government are considering to strengthen the homoeopathy treatment in our country; and

(b) if so, the outlines of the plan?